Form No. MGT-5

Declaration by the beneficial owner who holds or acquires beneficial interest in shares but whose name is not entered in the register of members

[Pursuant to sub-section (2) and (3) of section 89 of the Companies Act, 2013 and rule 9(2) of the Companies (Management and Administration) Rules, 2014]

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Name of the company

Registered office address:

- 1. Particulars of the shares in which beneficial interest is held by the person making declaration:
 - i) Class of shares:
 - ii) Number of shares:
 - iii) Distinctive numbers: From...... To.......
 - iv) Certificate No.:
 - v) Folio No.
 - vi) Nominal value of shares:
 - vii) Paid up value of shares:
- 2. Particulars of the beneficial owner

SI. No.	Name of the	Address	Date of	Father's/
	beneficial	and E-mail	birth/ Age	Mother's

	owner(s)	id		Spouse's
				name
(1)	(2)	(3)	(4)	(5)
Occupation	Nationality	PAN/ UIN/	Passport	
		CIN (in	No. (in	
		case of	case of	
		company)	foreign	
			national)	
(6)	(7)	(8)	(9)	

3. Declaration

In pursuance of sub-section (2) of section 89 of the Companies Act 2013, Ihereby declare that I hold / have acquired the beneficial interest in the above mentioned shares of the company which are registered in the name of the person whose particulars are furnished below:

4. Particulars of the registered owner

SI. No.	Name of the	Address	Date of	Father's/
	registered	and E-mail	birth/ Age	Spouse's
	owner	id		name
(1)	(2)	(3)	(4)	(5)
Occupation	Nationality	PAN/ UIN/	Passport	
		CIN (in	No. (in	
		case of	case of	
		company)	foreign	
			national)	
(6)	(7)	(8)	(9)	

5. Details of the beneficial interest:

- i) Date of creation / acquisition of beneficial interest:
- ii) Mode of acquisition of beneficial interest: Allotment /Transfer / others, specify
- iii) Nature of the beneficial interest:
- iv) Reasons for not registering shares in my name:
- v) Particulars of the instrument/ document, if any, showing the creation of such beneficial interest:

6. Particulars of the person from whom the beneficial interest is acquired, if applicable:

- i) Name of the transferor of beneficial interest:
- ii) Whether shares were registered in his name:(If not, whether any declaration under sub-section (2) of section 89 was filed by him to the company. If so, date of such declaration)
- iii) Particulars of the instrument/ document, if any, showing the transfer of such beneficial interest:

7. Particulars of change in beneficial interest:

- i) Date of change:
- ii) Nature of the change in the beneficial interest:
- iii) Brief particulars of such change:
- iv) Reason for such change:
- v) Particulars of the instrument/ document, if any, showing the change in such beneficial interest:

Date:	
Place:	
	Signature of beneficial owne

CERTIFICATE

I hereby certify that the beneficial interest in the shares mentioned above has been transferred by me on

Signature of the person who has transferred the beneficial interest in the shares

Date:

Place:

Enclosures:

- 1. Proof of identity of the registered owner and beneficial owner;
- 2. Instrument/ document under which the beneficial interest is created/ transferred/ changed.